

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 321**

IA- 1846/2024, IA-4181/2023, IA-4379/2022, IA-3313/2023, IA-3314/2023  
IA-3448/2023, Restoration IA-74/2023

**IN**

**IB-138(ND)/2020**

**IN THE MATTER OF:**

M/s Narmada Cereals Pvt. Ltd.

.... Petitioner/Applicant

**Order u/S. 10 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Mahe Zehra, Mr. Rajesh Bohra, Adv. In IA-74/  
2023  
For the Respondent : Ms. Mahe Zehra, Mr. Rajesh Bohra, Adv.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **14.05.2024.**

-Sd-  
**(COURT OFFICER)**